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T.P.(C) No. 725 OF 2003

ITEM No.45

Court No. 2

SECTION XVIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition.(Civil) No.725/2003

ARCHANA SINGLA

Petitioner (s)

VERSUS

SUSHIL SINGLA

Respondent (s)

(With Appln(s). for stay)

(With Office Report)

Date : 23/02/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU

HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner (s)Mr. Rajesh K. Sharma, Adv.
Ms. ShaluSharma, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

The transfer petition is allowed in terms of the signed order.

(Meenu Sethi)

Court Master

(Om Prakash)

Court Master

Signed order is placed on the file

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

Archana Singla

...

Appellant

VERSUS

Sushil Singla

...

Respondent

O R D E R

On the basis of the letter filed by the respondent enclosing therewith his duly sworn affidavit, we are satisfied that this is a fit case for transfer. Matrimonial Case No. 267/2001 titled Sushil Singla Vs. Archana Singla pending in the Court of Civil Judge(SD), Thane(Maharashtra) is, therefore, transferred to the Court of District Judge, Ludhiana(Punjab) which the said Court shall try itself or shall assign the same to any other Court of competent jurisdiction. Transfer petition is allowed accordingly.

.....J.

(S. RAJENDRA BABU)

.....J.

(G.P. MATHUR)

New Delhi,

February 23, 2004.

